



सत्यमेव जयते

The Gauhati High Court, At Guwahati

[HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

Cause List





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NOTICE

IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	BENCH	NAME OF THE HON'BLE JUDGES	PERIOD
	[DIVISION BENCH-I] [COURT NO. 1] <u><i>This Bench will take up matters pertaining to:</i></u> <i>1. Writ Appeals other than Foreigner matters andmatters pertaining to Board of Revenue.</i> <i>2. All Contempt Matters.</i> <i>3. SARFAESI Act matters.</i> <i>4. Income Tax Appeal.</i> <i>5. Appeals under Companies Act.</i> <i>6. PIL and taken up matters.</i> <i>7. Writ Petitions against Order Of CAT.</i> <i>8. Writ Appeal pertaining to service matters of CentralGovernment Employees.</i> <i>Along with such matters as may be specificallydirected to be listed.</i>	HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE N.UNNI KRISHNAN NAIR	FROM <i>09-09-2024</i> TO <i>13-09-2024</i>
	[CIVIL BENCH-II] [COURT NO. 2] <u><i>This Bench will take up matters pertaining to:</i></u> <i>1. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools.</i> <i>2. Writ Petition (Civil) relating to Academic Matters.</i> <i>3. Writ Petition (Civil) relating to Academics Institutions.</i>	HON'BLE MR. JUSTICE LANUSUNGKUM JAMIR	-DO-
	[CRIMINAL BENCH AND CIVIL BENCH-II] [COURT NO. 3] <u><i>This Bench will take up matters pertaining to:</i></u> <i>1. Criminal Appeal.</i> <i>2. Criminal Appeal (J).</i> <i>3. Criminal Petition.</i> <i>4. Criminal Revision Petition.</i> <i>5. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools.</i> <i>6. Writ Petition (Civil) relating to Academic Matters.</i> <i>7. Writ Petition (Civil) relating to Academics Institutions.</i>	HON'BLE MR. JUSTICE MANASH RANJAN PATHAK	-DO-

	<p>[CIVIL BENCH-III] [COURT NO. 5]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Writ Petition (Civil) relating to State Govt.Employees.</i> 2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</i> 3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i> 	<p>HON'BLE MR. JUSTICE SUMAN SHYAM</p>	<p>-DO-</p>
	<p>[DIVISION BENCH- II] [COURT NO. 7]</p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Writ Petition(C) relating to Police and Army Actions.</i> 2. <i>Custodial Death.</i> 3. <i>Writ Petition (Foreigners Matters).</i> 4. <i>Writ Petition pertaining to Court martial of defencepersonnel and armed forces.</i> 5. <i>Writ Appeal (Foreigners Matters).</i> 6. <i>Writ Appeal pertaining to matters of Board ofRevenue.</i> 7. <i>Habeas Corpus matters.</i> <p><i>Along with any such matters as may be specifically directed to be listed.</i></p>	<p>HON'BLE MR.JUSTICE KALYAN RAI SURANA AND HON'BLE MR. JUSTICE SOUMITRA SAIKIA</p>	<p>-DO-</p>
	<p>[CIVIL BENCH-III] [COURT NO. 8]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Writ Petition (Civil) relating to State Govt.Employees.</i> 2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</i> 3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i> 	<p>HON'BLE MR. JUSTICE NELSON SAILO</p>	<p>-DO-</p>
	<p>[CIVIL BENCH- IV] [COURT NO. 10]</p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV.</i> 2. <i>Residuary Writ Petitions pertaining to Civil Bench-IV.</i> 3. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV.</i> 4. <i>Writ Petition (Civil) under Labour and Industrial Law etc.</i> 	<p>HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI</p>	<p>-DO-</p>

	<p>[SPECIAL DIVISION BENCH] [COURT NO. 12]</p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Death Reference Cases.</i> 2. <i>Criminal Appeal including Hill Appeal.</i> 3. <i>Criminal Appeal (J).</i> 4. <i>All Criminal Appeals.</i> 5. <i>Confirmation of Decree of Divorce and Such Matrimonial Appeals arising out of orders/ Judgments passed by Family Court.</i> <p><i>Along with any such matters as may be specifically directed to be listed.</i></p>	<p>HON'BLE MR.JUSTICE MANISH CHOUDHURY AND HON'BLE MRS. JUSTICE MITALI THAKURIA</p>	<p>-DO-</p>
	<p>[CIVIL BENCH-I AND CIVIL BENCH-II] [COURT NO. 15]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>S.A.O.</i> 2. <i>R.F.A.</i> 3. <i>R.S.A.</i> 4. <i>F.A.O.</i> 5. <i>MAC Appeal.</i> 6. <i>M.F.A</i> 7. <i>Civil Revision Petition</i> 8. <i>Civil Revision Petition (I/O).</i> 9. <i>Testamentary Cases.</i> 10. <i>Arbitration Appeal.</i> 11. <i>Transfer Petition (Civil).</i> 12. <i>LA Appeal.</i> 13. <i>RERA Appeal.</i> 14. <i>Matrimonial Appeal (arising out of order other than Family Courts).</i> 15. <i>Writ Petition (Civil) relating to service of Teacher of Provincialised Schools.</i> 16. <i>Writ Petition (Civil) relating to Academic Matters.</i> 17. <i>Writ Petition (Civil) relating to Academics Institutions.</i> 	<p>HON'BLE MR. JUSTICE ROBIN PHUKAN</p>	<p>-DO-</p>
	<p>[CIVIL BENCH-V] [COURT NO. 17]</p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V.</i> 2. <i>Writ Petition (Civil) relating to land Matters.</i> 3. <i>Residuary Writ Petitions pertaining to Civil Bench-V.</i> 4. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-V.</i> 	<p>HON'BLE MR. JUSTICE DEVASHIS BARUAH</p>	<p>-DO-</p>

	<p>[CRIMINAL BENCH] [COURT NO. 18]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Bail matters (Relating to offences under Special Acts including PC act and POCSO Act)(Including motion).</i> 2. <i>Criminal Appeal (Including fresh cases).</i> 3. <i>Criminal Appeal (J) (Including fresh cases).</i> 4. <i>Criminal Petition (Including motion).</i> 5. <i>Criminal Revision Petition (Including motion).</i> 6. <i>W.P.(Crl.) Matters relating to offences under Special Acts including PC Act and POCSO Act(Other than Habeas Corpus matters).</i> 	<p>HON'BLE MRS. JUSTICE MALASRI NANDI</p>	<p>-DO-</p>
	<p>[CIVIL BENCH-I] [COURT NO. 19]</p> <p><u><i>This Bench will take up Matters pertaining to(Including fresh cases):</i></u></p> <ol style="list-style-type: none"> 1. <i>MAC Appeal.</i> 2. <i>Civil Revision Petition.</i> 3. <i>Civil Revision Petition(I/O).</i> 4. <i>Transfer Petition(Civil).</i> 5. <i>R.E.R.A. Appeal.</i> 	<p>HON'BLE MRS. JUSTICE MARLI VANKUNG</p>	<p>-DO-</p>
	<p>[CIVIL BENCH- IV AND V] [COURT NO. 20]</p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV.</i> 2. <i>Residuary Writ Petitions pertaining to Civil Bench-IV.</i> 3. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV.</i> 4. <i>Writ Petition (Civil) under Labour and Industrial Law etc.</i> 5. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V.</i> 6. <i>Writ Petition (Civil) relating to land Matters.</i> 7. <i>Residuary Writ Petitions pertaining to Civil Bench-V.</i> 8. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-V.</i> 	<p>HON'BLE MR. JUSTICE ARUN DEV CHOUDHURY</p>	<p>-DO-</p>
	<p>[CRIMINAL BENCH] [COURT NO. 21]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Bail matters (where punishment is less than or equal to 7 years).</i> 2. <i>Bail matters (Relating to offences under Special Acts including PC Act and POCSO Act). (Including motion)</i> 3. <i>Criminal Appeal (Including fresh cases).</i> 4. <i>Criminal Appeal (J) (Including fresh cases).</i> 5. <i>Criminal Petition (Including motion).</i> 6. <i>Criminal Revision Petition (Including motion).</i> 7. <i>Tr.Petition(Crl.).</i> 8. <i>W.P.(Crl.) Matters where punishment is less than or equal to 7 years(Other than Habeas Corpus matters).</i> 	<p>HON'BLE MRS. JUSTICE SUSMITA PHUKAN KHAUND</p>	<p>-DO-</p>



[CRIMINAL BENCH] [COURT NO. 24]

This Bench will take up Matters pertaining to:

- 1. Bail Matters (Where punishment is more than 7 years).***
- 2. Criminal Appeal (Including fresh cases).***
- 3. Criminal Appeal (Jail)(Including fresh cases).***
- 4. Criminal Petition (Including motion).***
- 5. Criminal Revision Petition (Including motion).***
- 6. Tr.Petition(Crl.) .***
- 7. W.P.(Crl.) Matters where punishment is more than 7 years(Other than Habeas Corpus).***

**HON'BLE MR. JUSTICE
MRIDUL KUMAR KALITA**

-DO-